

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).27614/2011

MANJU SARKAR & ANR.

Petitioner(s)

VERSUS

MABISH MIAH & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 11/09/2013 This Petition was called on for hearing today.

For Petitioner(s)

Ms. Rukhsana Choudhury,Adv.

For Respondent(s)

Mr. Ajay Pal,Adv.

Ms. Nidhi ,Adv

Ms. Nilofar Qureshi ,Adv

UPON hearing counsel the Court made the following
O R D E R

Respondent No.1 has failed to file counter affidavit despite final chance granted on the last date.

Respondent No.2 is reported to be duly served but none appeared on his behalf.

Counter affidavit on behalf of respondent no.3 has already come on record. Copy be served on the other side.

So far as respondent No.4 is concerned, a submission has been already advanced at Bar that no counter affidavit is required to be filed on record.

No further steps required to be taken in the matter.

On compliance of the direction of serving copy of the counter affidavit on the other side, registry to process the matter for listing before the Hon'ble Court as per rules.

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| (M.A. SAYEED)
| REGISTRAR

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